

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



T.A./61/00814/2020

This the **16th** day of **February**, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohd. Farooq, Age 28 Years, S/o Sh. Mian Meen, R/o Village Mohar Garh, P.O. Sarna, Tehsil and District Samba.

.....Applicant
(Advocate: Mr. S.S. Chandel)

Versus

1. The Union Territory of Jammu & Kashmir through its Commissioner/Secretary, Animal/Sheep Husbandry Department, Civil Secretariat, Jammu.
2. The J&K Service Selection Board, Sehkari Bhawan, Rail Head Complex, Jammu through its Secretary.
3. The Chairman, J&K Service Selection Board, Sehkari Bhawan, Rail Head Complex, Jammu.

.....Respondents

(Advocate:- Mr. Amit Gupta, A.A.G.)

ORDER [ORAL]

Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicants would be satisfied if direction is given to the respondents to consider and decide the representation dated 14.09.2019 (Annexure VI from pages 39 to 46) of the applicant by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the T.A. is disposed of with a direction to the respondents to decide the representation dated 14.09.2019 (Annexure VI from pages 39 to 46) of the applicant by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of two months from today. In case the aforesaid representation is not available with the respondents, this T.A. would be treated as representation.

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present T.A.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

/M.M/